

raashtra, Gujarat, Andhra Pradesh, Union Territory of Goa, Daman and Diu, etc

(d) The income from the properties and vocation is treated as personal income of H H Aga Khan and not as the income of the community headed by him. He is assessed as a non-resident individual in respect of the above income

(e) No amount out of the income of H H Aga Khan has been remitted abroad for the last ten years

Steps to augment accommodation for Tourists in Ladakh

6043 SHRIMATI PARVATI DEVI Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the steps Government propose to take to augment the accommodation facilities for tourists in Ladakh?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK) The Central Department of Tourism has no schemes at present for augmenting tourist accommodation in Ladakh. It is however understood that besides the existing accommodation in Leh about 3 new hotels/paying guest accommodations have come up in the private sector and the State Government has also plans to provide tented accommodation at Kargil and Leh to meet the requirements of tourists for accommodation in Ladakh.

Companies Issuing Shares to Public

6045 SHRI NATWARLAL B PARMAR Will the Minister of FINANCE be pleased to state

(a) whether it is a fact that the companies issuing shares to the public do not generally allot shares to the small investors and the Bombay Stock Exchange also neglect them,

(b) whether it is a fact that the present method and scheme of allot

ment of shares is detrimental to small investors,

(c) what steps Government propose to see that rich persons do not corner stock exchanges and instead small investors be afforded opportunities to apply for new issues, and

(d) whether Government propose to issue instructions or guidelines for the good of small investors, and if so, the details thereof?

THE MINISTER OF FINANCE (SHR H M PATEL) (a) No, Sir

(b) No Sir

(c) and (d) Government has already issued instructions in January, 1961 and again in July 1972 to all the Stock Exchanges stating that applicants in lower category particularly those who apply for 5 or 10 shares if the shares are of Rs 100 each or for 50 shares or 100 shares if the shares are of Rs 10 each are to be given due weightage by reducing the number of shares to be allotted to applicants in higher categories. In this connection it may also be added that the minimum trading lots at the Stock Exchanges at present are 5 shares of Rs 100 each or 50 shares of Rs 10 each. The Stock Exchanges have also been directed to make allotment of shares in lots of 25 of Rs 10 each in cases where there is substantial over-subscription.

पूँजी लागत अनुदान योजना

6046. श्री अजय सिंह ठाकुर : क्या वित्तमंत्री यह बताने की कृपा करेंगे कि क्या पूँजी लागत अनुदान योजना (कैपिटल कास्ट ग्रांट स्कीम) के अन्तर्गत पिछड़े जिले का समस्त क्षेत्र व्याप्त हो सकता है ?

वित्त मंत्री (श्री एच० एन० कटेल) : कुछ जिलों/क्षेत्रों को निवेश सवधी सहायता की केन्द्रीय योजना के प्रयोजन के लिये योग्य होने के लिए औद्योगिक दृष्टि से पिछड़ा हुआ माना गया है। ऐसे जिलों/क्षेत्रों की एक सूची 16-11-1977 को पूछे गए बताराकित